

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 517 OF 1985

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

12/5/2010

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Mr. S.N. Privedi, Advocate, Brief holder for
Mr. Gopal Vya, Counsel to applicant.
Mr. R.K. Soni, Counsel to respondents.

It is brought to our notice
that ⁱⁿ the applicant's another OA 235/85
decided on 19-4-2000, the applicant
has got the relief even prayed for in
this application. ~~The learned counsel to the~~
~~respondents also agrees to this contention.~~
The learned counsel to applicant also accepts
the contention of the respondents. From
these facts, it is clear that the
applicant's ~~case~~ has become
infantuous. Accordingly, we pass the order
as under:

The application is dismissed
as being infantuous.

Gopal Singh
Adm. Member


(B. S. RAIKOTE)
Vice Chairman

Copy of order
Sent to Applicant
vide
No. 141
dt 30-5-2010
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Part II and III destroyed
in my presence on 27.4.06
under section 17(2) of
section 17(2) of
order 237/85 as per
Section Officer (Records)
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